

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**APPEAL NO. 143 OF 2016 &
IA NO. 310 OF 2016**

Dated: 25th January, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

Punjab State Power Corporation Ltd.

.... Appellant(s)

Vs.

M/s Mokia Green Energy Pvt. Ltd. & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Ms. Swapna Seshadri

Counsel for the Respondent(s) : Mr. Aditya Grover
Mr. Arjun Grover for R-2

Mr. Sakesh Kumar for R-3

ORDER

Learned counsel for the Respondents seek two weeks time to file reply. They may file the same on or before 09.02.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 22.02.2017 after serving copy on the other side.

List the matter on **23.02.2017.**

**(I.J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

ts/vt